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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

Allahabad : Dated this 9th day of November, 2000
Original Application No.1523 of 1993

CORAM:-

Hon'ble Mr. Rafiuddin, J.M.

Hon'ble Mr. S. Biswas, A.M.

Mangala Prasad Kushwaha,
Son of Rameshwar Prasad,
Resident of Village Khanpur,
post-Meja Road, Allahabad.

(Sri IM Kushwaha, Advocate)

..... Applicant

Versus

1. Union of India through
General Manager, Telecommunication
(Project), North Zone, Dariaganj,
New Delhi.
2. Divisional Engineer,
Microwave, Project,
Sector-B, 306, Mahanagar, Lucknow.
3. Assistant Engineer, Microwave Project,
Sector B-306, Mahanagar, Lucknow.
4. Junior Engineer/Junior Telephone Officer,
Office of Divisional Engineer, Microwave
Sector B-306, Maha Nagar, Lucknow.

(Sri CS Singh, Advocate)

..... Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. Rafiuddin, J.M.

This OA has been filed for a direction to be issued to the respondents to provide him employment as daily rated casual labour according to his seniority after making seniority list of casual labours.

2. Briefly stated the claim of the applicant is that he was appointed on the post of Chowkidar daily rated casual labour under Divisional Engineer, Microwave project, Mahanagar, Lucknow (respondent no.2) but no

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formal appointment letter was issued. The applicant has performed duties as Chowkidar continuously for 21 months during the period 1-6-1990 to 3-3-1992. The applicant has, however, been put off on account of some incident of theft which occurred on 15-1-1992 while another Chowkidar, namely, Vidyadin was on duty. The applicant was not responsible for the theft committed in the office of the respondents and he has been illegally removed from service.

3. We have heard counsel for the parties and perused the record.

4. It is an admitted case that the Department of Telecommunication has been changed on 1-11-2000 and as a result of this, respondent nos. 1 to 4 are no more in existence. Therefore, the applicant cannot claim any relief from the respondents. Under the changed circumstances, we dispose of this OA with a direction to the applicant to file a representation before the concerned officers of the newly created Bharat Sanchar Nigam for his grievance. There shall be no order as to costs.

S. O.
Member (A)

D. Chigredha
Member (J)

Dube/